

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 130/08/2019 O.A./260/458/2018 S C SITHA

-V/S-

D/O POST ITEM NO:3 FOR APPLICANTS(S) Adv. :Mr. P. P. Behera

FOR RESPONDENTS(S) Adv.:Mr. P. R. J. Dash

Notes of The Registry	Order of The Tribunal
	<p>Heard Ld. Counsels for the applicant and respondents.</p> <p>Ld. Counsel for the applicant submitted that the applicant has allowed the benefit of revised pay scale as per the order of Hon'ble High Court vide order order 13.05.2015(Annexure-A/5). He submitted that the representation filed by the applicant at Annexure-A/6 series are pending before the respondent no.3/competent authority for considering the consequential benefits of Grade Pay as well as MACP, which are pending. He further submitted that his grievance will be addressed if the OA is disposed of at this stage giving a direction to the respondents for disposal of the representation which are pending before the competent authority.</p>
	<p>Ld. Counsel for the respondents submitted that he does not have any information as to whether of the representation of the applicant are pending or not with the respondents.</p>

In view of the above submissions, the OA is disposed of at this stage with a direction to the respondent No.3/competent authority to consider the representation at Annexure-A/6 series filed by the applicant and dispose of the same as per the provisions of law, if the representation is pending as on date and communicate the decision by a speaking order to the applicant within a period of three months from the date of a receipt of a copy of this order. It is made that that we have not expressed any opinion on the merit of the case.

With the above observations the OA is disposed of accordingly. No order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms